

Advertisement under Regulation 18(12) in terms of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended

## PENTOKEY ORGANY (INDIA) LIMITED

Registered Office: 45/47, Somaiya Bhavan, M. G. Road, Fort, Mumbai - 400 001, Maharashtra, India;  
Tel: +91 22 61702100/66951096; Fax: +91 22 22047297/66951096; Email: investors@pentokey.com;  
Website: www.pentokey.com; Corporate Identification Number: L24116MH1986PLC041681

This Post Offer Advertisement ("Post Offer Advertisement") is being issued by Saffron Capital Advisors Private Limited ("Manager to the Offer"), on behalf of Mr. Purshottam Kejriwal ("Acquirer 1"), Mr. Vibhu Kejriwal ("Acquirer 2"), Mr. Shantanu Purshottam Kejriwal ("Acquirer 3") and Mr. Kostuv Purshottam Kejriwal ("Acquirer 4") (Acquirer 1, Acquirer 2, Acquirer 3 and Acquirer 4 are hereinafter collectively referred to as "Acquirers"), in connection with the offer made by the Acquirers, in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI Regulations"). This Post Offer Advertisement is to be read in continuation of and in conjunction with: (a) the Public Announcement dated May 14, 2021 ("PA"); (b) the Detailed Public Statement published on May 20, 2021 in Financial Express (English National Daily), Jansatta (Hindi National Daily) and Mumbai Lakshadweep (Marathi Daily - Stock Exchange situated and Registered Office of the Company) ("DPS"); (c) Corrigendum to PA and DPS was published on May 24, 2021 ("Corrigendum 1") in the same newspapers in which the DPS was published (c) the Letter of Offer dated June 25, 2021 ("LOF"); (d) Corrigendum to DPS and Draft Letter of Offer was published on July 4, 2021 ("Corrigendum 2") in the same newspapers in which the DPS was published; (e) Pre Offer Ad was published on July 8, 2021 in the same newspapers in which the DPS was published; (f) Addendum Notice given to Public Shareholders was published on July 16, 2021 ("Addendum") in the same newspapers in which the DPS was published.

- Name of the Target Company : Pentokey Organy (India) Limited.
- Name of the Acquirers : Mr. Purshottam Kejriwal, Mr. Vibhu Kejriwal, Mr. Shantanu Purshottam Kejriwal and Mr. Kostuv Purshottam Kejriwal
- Name of the Manager to the Offer : Saffron Capital Advisors Private Limited
- Name of the Registrar to the Offer : Datamatics Business Solutions Limited
- Offer Details :
  - Date of Opening of the Offer : July 9, 2021
  - Date of Closure of the Offer : July 23, 2021
- Date of Payment of Consideration : On or before August 6, 2021

### Details of Acquisition

Sr. No.	Particulars	Proposed in the Offer Document	Actuals
7.1	Offer Price	₹ 8.75 per share	₹ 8.75 per share
7.2	Aggregate number of shares tendered	15,99,850	386
7.3	Aggregate number of shares accepted	15,99,850	386
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	₹ 1,39,98,688/-	₹ 3,377.50
7.5	Shareholding of the Acquirers before Agreements/ Public Announcement along with their immediate relatives (No. & %)	Nil Nil%	Nil Nil%
7.6	Shares proposed to be acquired by way of Agreement ("SPA Shares")		
	• Number	39,70,573	39,70,573
	• % of Fully Diluted Equity Share Capital	63.30%	63.30%
7.7	Shares Acquired by way of Open Offer		
	• Number	15,99,850	386
	• % of Fully Diluted Equity Share Capital	25.51%	Negligible%
7.8	Shares acquired after Detailed Public Statement		
	• Number of shares acquired	39,70,573*	39,70,573*
	• Price of the shares acquired	₹ 8/-	₹ 8/-
	• % of the shares acquired	63.30%	63.30%
7.9	Post offer shareholding of Acquirers along with their immediate relatives		
	• Number	55,70,423	39,70,959
	• % of Fully Diluted Equity Share Capital	88.81%	63.31%
7.10	Pre & Post offer shareholding of the Public		
	• Number	Pre: 15,99,850; 25.51% Post: 7,02,206*; 11.19% *(Refer notes a & b below)	Pre: 15,99,850; 25.51% Post: 23,01,670*; 36.69% *(Refer notes a & b below)

\*On June 25, 2021, parties to the SPA have consummated the SPA wherein the Sellers have transferred the SPA Shares to the Acquirers.

a) Jasmint Trading Company Private Limited (JTCL) is also a promoter group member of the Target Company and holds 6,00,000 Equity Shares representing 9.57% of the Voting Share Capital of the Target Company. Upon completion of open offer formalities, JTCL shall be reclassified as public shareholder pursuant to regulation 31(A)(10) of the SEBI (LODR) Regulations, 2015, as amended.

b) Mr. Deepa K. Shah, Mr. Kumar V. Shah, Mr. Dixit J. Shah, Mr. Vastupal J. Shah, Vijaykumar J. Shah, Mr. Dharmit R. Shah, Mr. Jayvadan Shantilal Shah and Ms. Vairali Shah, collectively Individual Promoters, hold 1,02,206 Equity Shares of the Target Company and have applied for their re-classification as Public Shareholders which has been approved by the Board of Directors and shareholders of the Target Company vide resolutions dated June 26, 2020 & September 29, 2020 respectively. The application is currently pending with BSE.

8. The Acquirers accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited and the registered office of the Target Company.

All undefined capitalized terms used herein shall have the same meaning as ascribed to such terms in the Letter of offer.

Issued by the Manager to the Offer on behalf of the Acquirers

**SAFFRON CAPITAL ADVISORS PRIVATE LIMITED**  
Corporate Identification Number: U67120MH2007PTC166711  
605, Sixth Floor, Centre Point, J. B. Nagar, Andheri (East), Mumbai - 400 059, India;  
Tel. No.: +91 22 4082 0914-915; Fax No.: +91 22 4082 0999;  
Email id: openoffers@saffronadvisors.com; Website: www.saffronadvisors.com  
Investor grievance: investor@grievance@saffronadvisors.com;  
SEBI Registration Number: INM 000011211; Contact Person: Amit Wagle / Gaurav Khandelwal

ACQUIRER 1	ACQUIRER 2
1105/06, WA B9, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India Sd/-	
ACQUIRER 3	ACQUIRER 4
403-4, E-Wing, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India Sd/-	3C-802, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India Sd/-

Place : Mumbai

Date : August 09, 2021

## INDRAPRASHTA MEDICAL CORPORATION LIMITED

Registered office : Sarita Vihar, Delhi Mathura Road, New Delhi - 110076  
Corporate Identity Number : L24232DL1988PLC030958  
Phone: 91-11-26925858, 26925801, Fax: 91-11-26823629  
E-mail: imcl@apollohospitals.com, Website: delhi.apollohospitals.com

S. No.	Particulars	Amount (Rs. in million)			
		Quarter ended		Year ended	
		30.06.2021 (Unaudited)	31.03.2021 (Audited)	30.06.2020 (Unaudited)	31.03.2021 (Audited)
1	Total income from operations (Net)	2031.47	1982.99	944.18	6140.60
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	206.24	208.37	(338.23)	42.89
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	206.24	208.37	(338.23)	42.89
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	154.40	150.96	(251.90)	23.29
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after Tax)]	161.22	156.69	(248.56)	49.56
6	Paid-up Equity share capital (Face value Rs. 10/- each)	916.73	916.73	916.73	916.73
7	Reserves (excluding Revaluation Reserves) as shown in the audited balance sheet of previous year				1810.83
8	Earnings per share (of Rs. 10/- each) (for continuing and discontinued operations) - Basic & Diluted	1.68	1.65	(2.75)	0.25

The above is an extract of the detailed format of unaudited financial results for the quarter ended 30<sup>th</sup> June, 2021, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the unaudited financial results for the quarter ended 30<sup>th</sup> June, 2021, are available on the Stock Exchange websites (www.bseindia.com and www.nseindia.com) and on the company's website.

Place: New Delhi

Date: 9<sup>th</sup> August, 2021

P. Shivakumar

(Managing Director)

## Possession Notice

(Appendix IV under the Act - Rule - 8(1))

Whereas the undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on the dates as mentioned below calling upon the following Borrowers/Guarantors to repay the amounts mentioned in the notices within 60 days from the date of receipt of the said Notice.

The Borrowers as well Guarantors having failed to repay the amount, Notice is hereby given to the Borrowers as well Guarantors and the Public in general that the undersigned has taken Possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on the dates mentioned below.

The Borrowers as well as Guarantors in particular and the Public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Bank of Maharashtra for the amount of herein below along with subsequent interest and expenses.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Sr. No.	Branch, Name and Address of Borrower and Guarantor	Outstanding Amount in Rs.	Date of Demand Notice
1	<b>Branch : Hadapsar</b> 1) M/s. Eyecare Distributors - Prop. Mr. Amol Subhashrao Chandore (Borrower), 2) Mr. Amol Subhashrao Chandore (Guarantor), 3) Mr. Mangesh Subhashrao Chandore (Guarantor), All at: H.No. 1817, Sadashiv Peth, G-1, Renuprakash CHS Ltd, C Wing, Nagnath Par, Sadashiv Peth, Pune 411030. Also At Flat No. 201, 2nd Floor, C Wing, Building No. 3, Aditya Residency CHS Ltd, CTS No. 6779, Near Mitra Mandal Chowk, Parvati, Pune 411009.	Rs. 3,75,61,441.63 (Rupees Three Crores Seventy Five Lacs Sixty One Thousand Four Hundred and Forty One and Sixty Three Paise Only) plus unapplied interest thereon @ applicable interest rate p.a. w.e.f. 03/05/2021	03/05/2021  04/08/2021  Symbolic Possession
	<b>Description of Immovable Property :</b> Residential Flat bearing No. 201, Building No. 3, Wing B, admeasuring area 92.71 Sq. Mtrs. (Carpet) i.e. 128.945 Sq. Mtrs. total salable area, on 2nd Floor in the building Aditya Residency Co-op. Soc. Ltd, Mitramandal Chowk, constructed on the land bearing S. No. 10/2, Final Plot No. 49, CTS No. 6779, lying and situated at village Parvati, Tal. Haveli, Dist. Pune.		
2	<b>Branch : Fatimanagar</b> Dr. Mr. Ravindra Manikrao Gaikwad, House No. 80, Plot No. 2012, Vidya Nagar, Shivaji Nagar, Parali Vajinath, Dist. Beed- 431515. Also at Shree Krishna Accident Hospital, Vidya Nagar, Shivaji Chowk, Parali Vajinath, Dist. Beed 431515	Rs. 24,67,503.00 (Rupees Twenty Four Lakh Sixty Seven Thousand Five Hundred Three Only) plus interest thereon	08/05/2019  05/08/2021  Physical Possession
	<b>Description of Immovable Property :</b> Flat No. 402, 4th Floor, built up area 700 sq.ft., constructed on building called "SAI ANGAN", constructed on the land situated at C.T.S. No. 612, 612/1, 612/2, 612/3, 612/4, Admeasuring about 339 sq. mtrs, situated at Village Pimpri in the locality called Pimpri Waghire, Pune 411017.		

Date : 04/08/2021, 05/08/2021

Place : Pune

Chief Manager & Authorized Officer,

Bank of Maharashtra

## Kirloskar Industries Limited

A Kirloskar Group Company

Registered Office: Office No. 801, 8th Floor, Cello Platina, Ferguson College Road, Shivajinagar, Pune 411 005 (India)  
CIN: L70100PN1978PLC088972

**kirloskar**  
Industries

### EXTRACT OF STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2021

Sr. No.	Particulars	Standalone			Consolidated		
		Quarter Ended	Quarter Ended	Year Ended	Quarter Ended	Quarter Ended	Year Ended
		30/06/2021 (Unaudited)	31/03/2021 (Audited)	31/03/2021 (Audited)	30/06/2021 (Unaudited)	31/03/2021 (Audited)	31/03/2021 (Audited)
1	Total Income	829	2,247	5,811	83,191	75,810	2,08,227
2	Net Profit (+)/ Loss (-) for the period (Before tax, Exceptional and/ or extraordinary items)	365	1,511	3,245	18,885	17,087	37,773
3	Net Profit (+)/ Loss (-) for the period before tax (after Exceptional and/or Extraordinary items)	365	1,511	3,245	18,885	17,087	37,773
4	Net Profit(+)/ Loss(-) for the period after tax (after Exceptional and/or Extraordinary items)	286	1,355	2,719	14,102	13,373	31,145
5	Total Other Comprehensive Income	59,522	26,946	54,217	59,495	26,953	54,131
6	Total Comprehensive Income [ Comprising Profit (after tax) and Other Comprehensive Income (after tax) for the period]	59,808	28,301	56,936	73,597	40,326	85,276
7	Paid-up Equity Share Capital	971	971	971	971	971	971
8	Earnings per share (for continuing and discontinued operations) [of ₹ 10/- each] (not annualised):						
	Basic	2.95	13.96	28.01	74.91	69.51	168.70
	Diluted	2.85	13.50	27.30	72.22	66.77	163.99

Notes:

- The above results are reviewed and recommended by the Audit Committee and approved by the Board of Directors of the Company in their respective meetings held on 9 August 2021 and a Limited Review of the same has been carried out by the Statutory Auditors of the Company.
- The above is an extract of the detailed format of Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure requirements) Regulations, 2015. The full format of Financial Results are available on the Company's and Stock Exchange websites (www.kil.net.in, www.bseindia.com and www.nseindia.com).

For Kirloskar Industries Limited

Sd/-

Atul Kirloskar

Chairman

DIN 00007387

Place : Pune

Date : 09 August 2021

Tel: +91 20 2970 4374 - Fax: +91 20 2970 4374

Email: investorrelations@kirloskar.com - Website: www.kil.net.in

\*Mark bearing word "Kirloskar" in any form as a suffix or prefix is owned by Kirloskar Proprietary Limited and Kirloskar Industries Limited is the Permitted User\*

**SEYA INDUSTRIES LTD**  
CIN: L99999MH1990PLC058499  
Reg. Office: T-14, MIDC, Tarapur, Borsar, Palghar - 401 506.  
Tel: 2672894 - 2673266  
Corporate@seyaindia.com www.seyaindia.com

### NOTICE

Pursuant to the provisions of Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and any amendment thereto, notice is hereby given that a meeting of Board of Directors of the Company is scheduled to be held on Saturday, August 14, 2021 inter-alia, to consider and approve the Un-Audited Standalone Financial Results of the Company for the quarter ended on June 30, 2021.

Further, as per "Seya Code of Conduct for Regulating, Monitoring & Reporting of the Trading by Insider", the trading window for dealing in securities of the Company will remain closed from July 1, 2021 and will end 48 hours after the results are made public on August 14, 2021, for the specified persons covered in the code.

The above information is available on the Company's website i.e. www.seyaindia.com and also available on the website of stock exchange i.e. www.bseindia.com and https://www.nseindia.com/

For Seya Industries Ltd Sd/-

Manisha Solanki

Company Secretary

Place: Mumbai

Date: August 09, 2021

### PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following Share Certificate of CASTROL INDIA LTD. having its Registered Office at Technopolis Knowledge Park Mahakali Caves Road, Andheri (East), Mumbai-400098 registered in the name of the following Shareholder/s have been lost by the Shareholder/s. Name of the Shareholders; Folio No.; Certificate No./s; Distinctive Number/s; No. of Shares are as follows: (1) Amita Bhargava & Shashi Bhaskar Bhargava; (A0000379); 8413; 6037397-836; 440. (2) 10761-62; 6037837-6039156; 1320.

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents Link Intimate India Private Limited 247 Park, C-101, 1st Floor, L.B.S. Marg, Vikroli (W) Mumbai-400083 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Name of Legal Claimant

Amita Bhargava & Shashi Bhaskar Bhargava

Place: Jaipur | Date: 10th August, 2021

**RDB RASAYANS LIMITED**  
Regd. Office: Bikaner Building, 8/1 Lal Bazar Street, 1st Floor, Room No. 09, Kolkata-700 001. Phone: 033-44500500; Fax: 033-22420588, Email: secretarial@rdbindia.com  
CIN: L16003WB2006PLC110039

### NOTICE OF ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the 26th Annual General Meeting (AGM) of the Members of M/s. RDB Rasayans Limited will be held on Tuesday, the 31st day of August, 2021 at 11:30 A.M. (IST) through video conferencing ("VC") / Other Audio-Visual Means ("OAVM") to transact the business(es) as set out in the Notice dated 25th June, 2021.

The AGM will be convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and Rules framed thereunder and the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with General Circular No. 02/2021 dated 13th January 2021 read with General Circular No. 20/2020 dated 5th May, 2020, General Circular No. 14/2020 dated 8th April, 2020 and General Circular No. 17/2020 dated 13th April, 2020 (collectively referred to as "said Circulars") and the Securities and Exchange Board of India vide its circulars dated May 12, 2020 and January 15, 2021 without the physical presence of the members at a common venue.

The Company Pursuant to section 108 of the Act, and in compliance with the above circulars, has completed dispatch of the Notice of the AGM and Annual Report of the Company for the year ended 31st March 2021 only by email on 9th August 2021 to all those members, whose email addresses are registered with the Company / Company's Registrar & Share Transfer Agent (RTA) i.e. Niche Technologies Pvt. Ltd. or with their respective Depository Participants ("Depository"). The notice of the AGM as well as the Annual Report are also available on the Company's website http://rdbgroup.in/annualreport.asp.

The Company pursuant to section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Secretarial Standard on General Meeting (SS-2) issued by the Institutes of Company Secretaries of India and Regulation 44 of the SEBI Listing Regulations, members have been provided with facility to cast their votes on all resolutions set forth in the Notice of the AGM using an electronic voting system (remote e-voting). The Company has engaged the services of NSDL for providing facility for remote e-voting, participation in the AGM through VC/OAVM and voting at the AGM. The voting rights of members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Tuesday, 24th August, 2021 ("cut-off date"). The manner of remote e-voting and voting at the AGM by the members holding shares in the dematerialized mode, physical mode and for the members who have not registered their email addresses is provided in the Notice of AGM.

The remote e-voting commences on Saturday, 28th August, 2021 at 9:00 a.m. (IST) and ends on Monday, 30th August, 2021 at 5:00 P.M. (IST). Members may cast their votes electronically during this period. The remote e-voting shall be disabled by NSDL thereafter. Those members, who shall be present in the AGM through VC/OAVM facility and had not cast their votes on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting at the AGM. Once the vote on a resolution is cast by the member, the Member shall not be allowed to change it subsequently.

The members who have cast their votes by remote e-voting prior to the AGM may also attend / participate in the AGM through VC/OAVM but shall not be entitled to cast their votes again.

Any person who becomes a members of the Company after dispatch of Notice of the AGM and holding shares as on the cut-off date i.e. 24th August, 2021 may obtain the User ID and password by sending a request to evoting@nsdl.co.in or nitechtech@nitechtech.com. However, if the member is already registered with NSDL for e-voting then he can use the existing user ID and password for casting the vote through e-voting.

In case of any queries / grievance relating to remote e-voting or e-voting at the AGM, please refer to Frequently Asked Questions (FAQ) and e-voting user manual for the members available at the Downloads section of www.evoting.nsdl.com or contact at toll free no. 1800-222-990 or send a request at evoting@nsdl.co.in or contact Mr. Amit Vishal, Senior Manager or Ms. Pallavi Mhatre, Manager, National Securities Depository Limited, at the designated email IDs: amitv@nsdl.co.in or pallavid@nsdl.co.in or at telephone nos: +91-22-24994360 or +91-22-24994545. The results of e-voting will be declared within 48 hours from the conclusion of the 26th AGM.

By order of the Board Sd/-

Shradha Jalan

Company Secretary & Compliance

Place: Kolkata

Date: 09.08.2021

**WELSPUN CORP**  
WELSPUN CORP LIMITED  
(Corporate Identification Number - L27100GJ1995PLC025609)  
Regd. Office: Welspun City, Village Versamed, Taluka Anjar, Dist. Kutch, Gujarat 370110.  
Tel No. +91 2636-052222 Fax: +91 2636-279050, Email - CompanySecretary.WCL@welspun.com  
Website: www.welspuncorp.com Corp. Office: Welspun House, 5th Floor, Kamla Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013. Tel